

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
17-11-2023 AT 10.30 AM**

**IA (IBC) 1752/2023 in Company Petition IB/14/2021**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Padmavathi Steel Traders

...Operational Creditor

**VS**

Mark Infrastructure Pvt Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1752/2023**

Mr. Madasa Kumar, Liquidator present in person. This is an application filed by the liquidator to take on record the asset memorandum by condoning the delay of 16 days. Perused the affidavit. Satisfied with the reason. Dealy condoned. Asset memorandum is taken on record. **Accordingly, this IA is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**